21.11.26

Joint Reg (Admn.)

21/11/26

RAJASTHAN HIGH COURT, JODHPUR

::STANDING ORDER::

No.: 26/S.O./2026 Date: 19.11.2026

Pursuant to the directions of the Hon'ble Supreme Court of India *Pila Pahan @ Peela Pahan v. State of Jharkhand & Anr.*, [Writ Petition (Crl.) No. 169/2025] in order to ensure the timely pronouncement of judgments after the conclusion of hearings, strengthen judicial accountability, and uphold public confidence in the administration of justice, Hon'ble The Chief Justice has been pleased to issue the following guidelines in supersession of earlier Standing Order No. 24/S.O./2025 dt. 03.11.2025, Standing Order no. 18/S.O./2026 dt. 16.10.2026 and Standing Order No. 10/2007 dated 17.11.2007.

1. Judgment Format.

The Judgment must contain:

a) Date of reserving judgment.
b) Date of pronouncement.
c) Date of uploading.

Note: Where the operative part of the judgment has already been delivered, the date of pronouncing the operative part shall be the 'date of pronouncement', and the date on which the reasoned judgment is uploaded will be the 'date of uploading'.

2. Procedural Timelines, Accountability and Remedies.

I. Timelines

In all the matters in which judgment is reserved by the High Court following timelines shall be adhered:

(a) In a matter where the judgment is reserved, endeavor shall be made to pronounce a reasoned judgment promptly, within a maximum period of 3 months from the date of reserving such judgment.

(b) Extra Promptitude shall be displayed in pronouncing judgments and orders in matters of personal liberty, e.g. regular bail, anticipatory bail, criminal appeals (where the convict is in custody), death references, etc.

(c) As soon as the bail application is heard, the order should preferably be pronounced and uploaded on the same day. In the event the order is reserved, it is expected to be pronounced on the next day and uploaded to the website.

(d) Orders granting regular bail, suspending sentence, or acquitting a convict in custody should be communicated to the jail authorities and the Trial Court on the date it is pronounced; through mechanism as approved by Hon'ble the Chief Justice.

(e) Consequent upon the outcome of serial number (d) above, the under trial/convict must be released on the same day or, at most, on the next day, unless they are required to be taken in custody in another case, or there is a delay in complying with the bail conditions, etc.

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(f) The compliance with the order must be reported by the Trial Court to the Bench of the High Court that passed the order, through mechanism as approved by Hon'ble the Chief Justice.

(g) In the event the judgment in a criminal appeal/death reference is reserved, and the appellant is in custody, the clarifications, if any, required by the Bench from the advocates be sought within 7 days of the date of reserving the judgment.

(h) In all other matters, the clarifications, if any, should be sought not beyond 1 month of the date of reserving the judgment.

(i) Where, after hearing the parties, the Bench is of the opinion that any delay in pronouncement of a reasoned judgment will cause irreparable loss to the parties and urgent orders are required, the operative part may be pronounced in Court, and the reasoned judgment be uploaded within 7 days or a maximum of 15 days, if practical difficulties are faced by the High Court. Such cases may include habeas corpus matters, criminal appeals resulting in the acquittal of a convict in custody, matters relating to demolition/eviction, matters relating to admission to educational institutions, or other urgent cases.

(j) A reasoned judgment pronounced in open court should be uploaded on the High Court website within 24 hours.

II. Accountability

(a) Court Masters/Readers of every Bench shall submit, by the end of each month, a report in **Format-A.**

(b) At the end of every month, an automated information, specifying all the reserved and not uploaded judgments pending in that month shall be sent to the Hon'ble the Chief Justice and to the concerned Bench that has reserved the judgment through mechanism as approved by the Hon'ble Chief Justice.

(c) A statement of the cases, in which the judgments have not been pronounced within 2 months from the date of reserving such judgment, shall be circulated by Hon'ble the Chief Justice amongst the Judges of the High Court for their information. The communication shall be conveyed as confidentially through mechanism as approved by Hon'ble the Chief Justice.

(d) In the event the reserved judgment is not delivered within 3 months, the Registrar General shall place the matters before the Chief Justice for orders, and the Chief Justice shall bring it to the notice of the concerned Bench for pronouncing the judgment within 2 weeks thereafter.

(e) In the event the reserved judgment is still not delivered within the extended period of 2 weeks, the Chief Justice should assign the case to another Bench with a notification to the advocates and the parties. The new Bench to which the matter is assigned shall rehear the case and pronounce the judgment promptly.

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(f) Where the operative part of the judgment has been pronounced in open court, and the reasoned judgment is not uploaded within 15 days, the Registrar General shall place the matters before the Chief Justice for orders, and the Chief Justice shall bring it to the notice of the concerned Bench for uploading the reasoned judgment within the next 3 days.

III. Remedies

(a) In case the judgment is not pronounced upon the expiry of 3 months from the date of reserving, any party to the lis shall be entitled to file an application in the High Court with a prayer for early judgment.

(i) Such an application shall be listed before the concerned Bench within two days, excluding the intervening holidays.

(ii) The Registry shall inform the Chief Justice of the High Court of all such applications filed.

(iii) If the judgment, for any reason, is not pronounced within a period of 3 and a half months from the date of reserving, any party to the lis shall be entitled to move an application before the Chief Justice of the High Court with a prayer to withdraw the said case and make it over to any other Bench for fresh hearing.

(b) In case the reasoned judgment is not uploaded upon the expiry of 15 days from the date of pronouncement of the operative part, any party to the lis is permitted to file an application in the High Court with a prayer for early judgment.

(i) Such an application shall be listed before the concerned Bench within two days, excluding the intervening holidays.

(ii) The Registry shall inform the Chief Justice of the High Court of all such applications filed.

(iii) If the reasoned judgment, for any reason, is not uploaded within 1 month from the date of pronouncement of the operative part, any party to the lis shall be entitled to move an application before the Chief Justice of the High Court with a prayer to withdraw the said case and make it over to any other Bench for fresh hearing.

3. Updates to the High Court Website

(a) After the conclusion of final hearing, the date of reserving judgment must be reflected against the case status on the High Court website.

(b) If only the operative part of the judgment is delivered, the case status on the High Court website must reflect accordingly.

(c) When the reasoned judgment is uploaded on the website, an automated intimation through email/SMS be sent to the advocates representing the parties.

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4. Both at the Principal Seat of the High Court of Judicature for Rajasthan at Jodhpur & Bench at Jaipur, if any matter is pending part-heard before a Bench for more than two months, it shall be placed before Hon'ble The Chief Justice for seeking instructions.

BY ORDER

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REGISTRAR GENERAL

No. GEN/XV/66/2025(Sep.)/2731 Date : 20.11.2026

Copy forwarded to the following for information and necessary action :

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice Rajasthan High Court.
2. Private Secretary to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
3. The Registrar (Admn.) Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. All Registrar/O.S.D., Rajasthan High Court, Jodhpur / Jaipur Bench / Head Quarter at New Delhi.
5. Director, Rajasthan State Judicial Academy, Jodhpur.
6. Registrar-cum-CPC, Rajasthan High Court Bench Jaipur.
7. Registrar (Judicial), Rajasthan High Court, Jodhpur / Jaipur Bench with the direction to circulate among all the concerned in Judicial Side for compliance.
8. All the District & Sessions Judge with the request to circulate the same amongst all the Presiding Officers of Subordinate Courts for information and necessary action.
9. All Joint Registrars/ Dy. Registrars/Assistant Registrar, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
10. All the P.S/Sr. P.A/Jr. P.A/Judgment Writers, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur for compliance.
11. A.O.J., Confidential Section to maintain the information.
12. D.I.O., Computer Cell, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
13. All A.O.J./ Court Master/ Stamp Reporter, Rajasthan High Court, Jodhpur / Jaipur Bench Jaipur.

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REGISTRAR GENERAL

FORMAT-A

MONTHLY INFORMATION REGARDING RESERVED AND UNPRONOUNCED JUDGMENTS

S. No.	Jodhpur/ Jaipur Bench	Name of Hon'ble Judge	Case No.	Title	Date of Reserving Judgement	Date of Actual Pronouncement	Whether only Operative OR Full Judgment Pronounced	Time period for which the Judgment Remained Unpronounced	Remarks (IF ANY)

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